

Order please. It is true it is a defence matter. But it is not that every matter that relates to Defence that can be brought forward by way of an adjournment motion. All that I said was that a question may be put and that I will ask the Minister to answer it. Does the hon. Member feel that we should adjourn this House to look into this matter of the death of 4 persons .

**Shri Braj Raj Singh:** Four deaths have taken place

**Mr. Speaker:** It is by accident that four persons were there. The man who noticed that bomb beat it with a hammer to find out what exactly it was. Therefore, let us not spend our time in . . .

**Shri Nagi Reddy (Anantapur).** If I find something on the road, I do not expect it to be a bomb. I would certainly like to know what it is.

**Mr. Speaker:** Order; order I am not prepared to allow the time of the House to be taken up by this. The purpose can be better served by putting a question. Thereafter, if anything like regular indifference on the part of Government comes to light, this House can from time to time get opportunities. I can allow any number of question or discussions Now, at this stage, I only said that instead of taking away the time of the House by an adjournment motion, if the hon. Member were to put a question, I will allow it and the hon. Minister will throw more light on this matter. If we are not still satisfied, let us see. We are not dispersing immediately. We might have a special sitting to discuss this matter if necessary.

**Shri Braj Raj Singh:** I cannot discuss a matter of policy there; that is the thing. Information is there; 4 deaths have taken place.

**Mr. Speaker:** The hon. Member will wait for the Defence Ministry to come up for discussion in the General Budget.

12.04 hrs.

#### PAPERS LAID ON THE TABLE

##### AMENDMENT TO DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES

**The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna):** Sir, I beg to lay on the Table, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of Notification No G.S.R 163/R-Amdt. XXX dated the 7th February, 1959 making certain further amendment to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955. [Placed in Library. See No LT-1225/59.]

##### NOTIFICATION UNDER ALL INDIA SERVICES ACT

**The Deputy Minister of Home Affairs (Shrimati Alva):** Sir, on behalf of Shri Datar I beg to re-lay on the Table, under sub-section (2) of Section 3 of the All India Services Act, 1951, a copy of Notification No G.S.R 1163 dated the 13th December, 1958. [Placed in Library. See No LT-1226/59]

##### NOTIFICATION UNDER INTER-STATE CORPORATIONS ACT

**Shrimati Alva:** Sir, on behalf of Shri Datar, I beg to lay on the Table, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957, a copy of the Rajasthan Khadi and Village Industries Board Order, 1959, published in Notification No. G.S.R. 118 dated the 31st January, 1959. [Placed in Library. See No. LT-1227/59.]

##### AMENDMENTS TO CENTRAL EXCISE RULES

**The Deputy Minister of Finance (Shri B. R. Bhagat):** Sir, I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications making certain further amendments to the Central Excise Rules, 1944:—